

(c) and (d) Eight aircrafts have crashed during the past 6 months (1.1.2009 to 30.6.2009). Each accident is investigated through a Court of Inquiry and remedial measures are undertaken accordingly to check their recurrence in future. Besides, a continuous and multi-faceted effort is always underway to enhance and upgrade flight safety. Measures to enhance the quality of training to improve the skill levels, ability to exercise sound judgement and situational awareness of pilots are being pursued. Constant interaction with Original Equipment Manufacturers (OEMs), both indigenous and foreign, is also maintained to overcome the technical defects of aircraft. In addition, anti-bird measures are also undertaken.

Violation of Indian Air Space by a US military aircraft

455. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether a US military aircraft flying from Pakistan intruded into Indian Airspace on 19th June, 2009 and was forced to land at the International airport in Mumbai;

(b) if so, the details thereof;

(c) whether the Indian Air Force and DGCA have decided to conduct a joint inquiry into the incident;

(d) if so, whether such violation of our airspace is dangerous one; and

(e) if so, what steps his Ministry propose to take to check such airspace violation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) On 19th June, 2009, an AN-124 aircraft belonging to Volga Dnepr Airlines of Russia, hired by United States Air Force violated Indian airspace and was asked to land at Mumbai International airport.

(c) to (e) No decision has been taken to conduct a joint inquiry into the incident. Any violation of our airspace is a security threat. Continuous vigil is maintained by the Indian Air Force over Indian airspace. Comprehensive Standard Operating Procedures are in place to counter such airspace violations. Close integration between Indian Air Force and concerned civil security agencies is maintained.

Purchase of missiles from Israel

456. SHRI NANDAMURI HARIKRISHNA:

SHRI M.V. MYSURA REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) the details of agreement entered into between India and Israel since 2004;

(b) whether it is a fact that recently DRDO entered into contract with Israel to import medium-range surface-to-surface air missiles; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Procurement of defence items including missiles is made from various indigenous as well as foreign sources including Israel in accordance with the well laid down defence procurement procedure. This is a continuous process undertaken for the modernization of the Armed Forces to keep them in a state of readiness to meet any eventuality.

Defence Research and Development Organisation (DRDO) has not entered into any contract with Israel to import Medium Range Surface-to-Surface Air Missile. DRDO has, however, entered into a contract with Israel Aerospace Industry (IAI), Israel for joint development of Medium Range Surface-to-Air Missile in 2009.

Fake drugs manufactured in China

457. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that the fake drugs manufactured in China are being pushed into various markets in India with 'Made in India' tag;

(b) if so, the details thereof;

(c) whether Government has only registered a strong protest with the Chinese mission and China's foreign trade ministry and not any concrete steps taken to ban entry of such fake drugs in India; and

(d) if so, what immediate steps Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) Three cases of import of bulk drugs from unregistered sources originating from China and Hong Kong were detected at Chennai sea port by the officers of Central Drugs Standard Control Organization (CDSCO).

The import of drugs from unregistered source is not permitted under the Drugs and Cosmetic Act 1940 and Rules 1945. Further action as warranted under the law is being taken.

Vacancies in Defence Production Departments

458. SHRI MOHAMMED AMIN:

SHRI TAPAN KUMAR SEN:

Will the Minister of DEFENCE be pleased to state:

(a) whether Annual Direct Recruitment Plan (ADRP) has been withdrawn;

(b) if so, whether action has been taken to fill up the vacancies in Defence Production Departments including Ordnance Factories; and

(c) the existing vacancies (category-wise) in the above departments and the present status of recruitment to fill the posts?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Ministry of Personnel, Public Grievances and Pensions has decided, *vide* their O.M. No. F.No.2/8/2001-PIC, dated 9th April 2009, not to extend the validity of Optimisation Scheme (Annual Direct Recruitment Plan) beyond 31.3.2009.